
(2021) 09 TDSAT CK 0052

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition Nos. 151, 152, 153 Of 2018

Indus Ind Media And Communications Limited

APPELLANT

Vs

Renuka Devi Gayathri Cable1 And Anr

RESPONDENT

Date of Decision : 17-09-2021

Acts Referred:

Citation : (2021) 09 TDSAT CK 0052

Hon'ble Judges : Biresh Kumar, Registrar

Bench : Single Bench

Advocate : Kanupriya Gupta, Prakriti Nambiar

Judgement

No one appears for other Respondents. The matter proceeds ex-parte against the remaining Respondents. Draft Issues have been filed on behalf of the parties which are available on record of the case. Heard the parties and perused the record of the case. The following Issues are settled:

ISSUES

1. Whether the instant petition is maintainable in its present form ?
2. Whether the Petitioner is entitled to claim the outstanding amount towards subscription charges along with the STBs or its cost as well as interest thereupon from the date the amount became due till its realization ?
3. Whether the Respondent has committed any breach of 'Model Interconnect Agreement' and / or breach of the TRAI Regulations ?
4. To what other relief / reliefs the Petitioner is entitled for ?

It was prayed on behalf of the Petitioner that six weeks time be granted for filing the Evidence Affidavits as well as an appropriate application for change in name of the Petitioner as Indus Ind Media and Communications Ltd. has merged with NXT Digital Ltd. As prayed, the time is allowed. The Respondents may also file their Evidence Affidavits within six weeks thereafter. List the matter on 11th

November, 2021 for directions.